

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of two (02) Judicial Officers of the District Judiciary to participate in Academic Programme No.P-1389 “**National Seminar on Bail and Interlocutory Application**” scheduled to be held on 17.02.2024 and 18.02.2024 at National Judicial Academy, Bhopal - **Relief Arrangements - ORDERS - ISSUED.**

READ: 1. NJA/Dir/Ac.Prg./2023-24/1467, e-mail from the Director, National Judicial Academy, Bhopal, dated 01.07.2023.
2. High Court’s letter Roc.No.1204/SO/2023, dated 01.02.2024 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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ORDER ROC.NO.612/2024 - B.SPL., DATED: 15.02.2024

The High Court is pleased to pass the following order:

The following two (02) Judicial Officers mentioned in Column No.2, vide High Court’s letter 2nd read above, are nominated to participate in Academic Programme No.P-1389 “**National Seminar on Bail and Interlocutory Application**” scheduled to be held on 17.02.2024 and 18.02.2024 at National Judicial Academy, Bhopal.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. M.BHAVANI, Court of the Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum- VII Additional District and Sessions Judge, Rangareddy District at L.B.Nagar	XI Additional District and Sessions Judge - cum - XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
2.	SMT. Y.PADMA, Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-IV Additional District and Sessions Judge, Mahabubnagar.	Judge, Family Court-cum- III Additional District and Sessions Judge, Mahabubnagar.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the Academic Programme.

In case, the officers mentioned in Column No.3, is either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the said Academic Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the academic programme at National Judicial Academy, Bhopal.
 2. The nominated officers are entitled only for actual journey period.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Registrar (Administration), National Judicial Academy, Bhadbhada Road, Suraj Nagar P.O., Bhopal-462 044.
4. The Prl. District & Sessions Judges: Ranga Reddy District at L.B.Nagar and Mahabubnagar.
5. The Court of the Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989-cum- VII Additional District and Sessions Judge, Rangareddy District at L.B.Nagar.
6. The XI Additional District and Sessions Judge - cum - XI Additional Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
7. The Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum- IV Additional District and Sessions Judge, Mahabubnagar.
8. The Judge, Family Court-cum- III Additional District and Sessions Judge, Mahabubnagar.
9. The District Treasury Officer, Ranga Reddy District at Exhibition Grounds, Nampally, Hyderabad
10. The District Treasury Officer, Mahabubnagar.
11. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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